

**GOVERNMENT OF INDIA
COMMUNICATIONS AND INFORMATION TECHNOLOGY
LOK SABHA**

UNSTARRED QUESTION NO:3665
ANSWERED ON:18.03.2015
CENTRALISED MONITORING SYSTEM
Dubey Shri Nishikant ;Patil Shri Bheemrao Baswanthrao

Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

- (a) whether the Government has implemented Centralised Monitoring System (CMS) for lawful interception and monitoring of mobile phones, landlines and the internet in the country;
- (b) if so, the details thereof and if not, the reasons therefor;
- (c) whether the Government has failed to take down objectionable and communally charged content due to technological shortcomings on the part of the Internet Service Providers; and
- (d) if so, the details thereof and the steps being taken by the Government to correct the situation?

Answer

THE MINISTER OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI RAVI SHANKAR PRASAD)

(a) & (b) Madam, the Government has decided to implement the Centralized Monitoring System (CMS) to automate the process of lawful interception and monitoring of mobile phones, landlines and the internet in the country with the government funding of Rs.400 Crores. The responsibility for the execution of the project has been entrusted with Centre for Development of Telematics (C-DOT).

(c) & (d) As per section 69 A of the IT Act 2000 and the rules published there in, Government takes action, whenever sites/URL pages with objectionable contents infringing any Law of the Country are brought to its notice by the law enforcement agencies, individuals, organizations or when Court issues direction to block any URL of websites. However, difficulties have been reported by Internet Service Providers with reference to blocking of URLs with "https"/secured pages. An Advisory was issued on August 17, 2012 under Section 69A and Sub –Section 3(B) under Section 79 of Information Technology Act 2000 and Rules therein to all intermediaries to take necessary action to disable inflammatory and hateful content hosted on their website on priority basis. Further, Government is in regular dialog with intermediaries including Internet Service Providers and social networking sites for effective disablement of objectionable contents.